

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 42/MP/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Clause 4 of the Bulk Power Transmission Agreement dated 8.1.2010 read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999, Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004 and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL

Petitioner : Indian Railways

Respondent : Power Grid Corporation of India Limited and Ors.

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Ms. Prerna Priyadarshini, Advocate, Indian Railways  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Sanya Dua, Advocate, PGCIL  
Ms. Anita Srivastava, PGCIL  
Shri V. Srinivas, PGCIL  
Ms. Swapna Sheshardi, Advocate, BRBCL  
Shri Prashant Chaturvedi, BRBCL

**Record of Proceedings**

Learned counsel for the Petitioner, Indian Railways requested for the adjournment which was not opposed by the Respondents. Accordingly, the request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

sd/-  
(T.D.Pant)  
Deputy Chief (Law)

